GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1978 ANSWERED ON:01.12.2009 REFUGEES IN INDIA Gandhi Smt. Maneka Sanjay;Sainuji Shri Kowase Marotrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of persons who have migrated from various countries including Pakistan during each of the last three years;
- (b) whether decision on granting citizenship/domicile status to refugees from different countries is pending with the Government;
- (c) if so, the details alongwith the status thereof; and
- (d) the details of financial assistance granted to such refugees, if any?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): Information regarding people who have migrated from other countries including Pakistan is not centrally maintained.
- (b) & (c): Requests received for grant of Indian citizenship are considered by the Government in terms of the provisions of the Citizenship Act, 1955. As per Rule 11 to 13 of the Citizenship Rules, 2009, the applications for grant of Indian citizenship are received and processed at different stages by the State and Central Governments. No centralized data of such applications received for Indian citizenship is maintained.
- (d): The entire expenditure on relief to Sri Lankan refugees is incurred by the State Government and is subsequently reimbursed by the government of India. An amount of Rs. 133.21 crores approximately has been reimbursed to the State Governments on providing relief assistance to Sri Lankan refugees in the last 5 years i. e from 2004—05 to 2008-09. Government has spent an amount of Rs. 18.72 crores approximately up to October, 2009 on resettlement of Tibetan refugees.